IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT– I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **13.09.2023** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : K.P.S Manoharan & 5 Ors
–Vs-
Selvaraj Tex Pvt Ltd 6 Ors

MAIN PETITION NUMBER : CA/1238/2019

(IA/MA) APPLICATION NUMBERS

IA/10(CHE)/2023

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1	THRIYAMBAK KANNAN	Advocate for R2+R3	
2	Priyanka. R for M/s. K.V. BABU	Advocate for R9 & R14	Priyanka. R
3.	K.P.S. MUNISWARAN	Party in person for all applicants	13/09/2023

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT– I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **13.09.2023** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :

PETITION NUMBER : TCP/75/2016

NAME OF THE PETITIONER(S) : K.P.S Manoharan & 1 Ors

NAME OF THE RESPONDENTS : Selvaraaj Tex Private Ltd & 3 Ors

UNDER SECTION : Sec 397/398 of CA 1956

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1	THRIYAMBAK KANNAN	Advocate & Petitioner	
	K.P.S. Murugavan	2nd to 5th Respondent	

IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT– I) CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **13.09.2023** THROUGH PHYSICAL HEARING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :

PETITION NUMBER : TCP/87/2016

NAME OF THE PETITIONER(S) : K.P.S Manoharan & 1 Ors

NAME OF THE RESPONDENTS : Selvaraaj Tex Private Ltd & 3 Ors

UNDER SECTION : Sec 397/398 of CA 1956

S.NO.	NAME (IN CAPITAL)	DESIGNATION REPRESENTATION BY WHOM	SIGNATURE
1	THRIYAMBAK KANNAN	Advocate R2+R3	
2.	K.P.S. Munisuvaran	FOR All Applicants	

2 CA/1238/2019
IA/10(CHE)/2023
3 CP/75/2016
4 TCP/87/2016

COMMON ORDER

Mr. K.P.S Muniswaran Applicant/Petitioner is present in person. Ld. Counsel Mr. Thriyambak J Kannan is present for Respondent No.2 and 3. Ld. Counsel Mr. Soma Sundar is present for Respondent No.4/Union Bank of India. Ld. Counsel Ms. Priyanka is present for proposed Respondents No.9 and 14.

None for other Respondents in CA/1238/2019.

In CA/1238/2019 IA/10/2023 has been filed seeking impleadment of other Respondents as detailed in the Application. Notice has already been served on all the Respondents.

Ld. Counsel Ms. Priyanka for Respondent No.9 and 14 seeks and is granted 2 weeks time to file reply/counter to the Application and serve copy on the Applicant/Petitioner.

Ld. Counsel Mr. Thyagaraj for Respondent No.11 and 12 submits that reply/counter has already been filed. He submits that R11 and R12 are the bonafied purchasers and they have nothing to do with the grievance raised by the Petitioner/Applicant in the Application.

Ld. Counsel Mr. Soma Sundaram appearing for Union Bank of India submits that the bank is unnecessarily being dragged by the

Applicant. The Bank has followed the due process as to the recovery of loan from the defaulters by invoking the *SARFAESI* proceedings. Ld. Counsel submits that since the matter is already taken up by the Ministry of Corporate Affairs and investigation is being conducted as seen from the RoC report, status be called from the RoC as to the progress of the investigation till date.

Ld. Counsel Mr. Thriyambak J Kannan submits that as per his information R1 is ~~Running~~ managing the Company, R2 is suffering from mental illness, R3 is the wife of the R2. He has to take instructions as on date who has been running and managing the affairs of the R1 Company.

Before proceeding further in the matter, Let Applicant/Petitioner file brief synopsis giving the facts, highlighting issues and the reliefs within a period of 2 weeks from today.

Ld. Counsels also directed to assist the registry in arranging the pleadings before the next date of hearing.

List all the three Applications on **01.11.2023** for **physical hearing.**

[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

[SANJIV JAIN]
MEMBER (JUDICIAL)

AR